

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE.

Original Application No. 113/2024 WZ

(Earlier Original Application No. 206/2024 (PB)(LP))

KIRITSINH CHHATRASINH SINDHA & ORS.

Applicants.

Versus

State of Gujarat & Ors.

Respondents.

AFFIDAVIT ON BEHALF OF THE RESPONDENT - GPCB.

I, Kishor N Vaghamshi, Adult, Regional Officer, Bharuch, Gujarat Pollution Control Board, the authorised signatory of the Respondent, do hereby state on solemn Affirmation and make this Affidavit, as under:

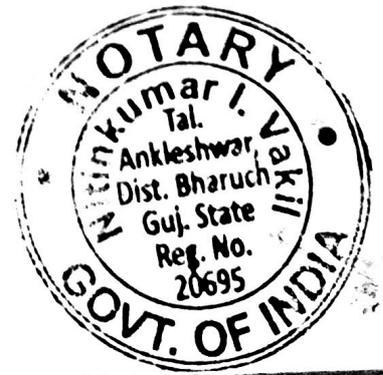
The Respondent No. 2 above named, begs to submit, as under:

1. The captioned matter is listed for hearing on 08.07.2024, before this Hon'ble Tribunal for hearing and further proceedings.

2. It is submitted that the captioned matter arises out of Original Application No. 206/2024, before the Hon'ble National Green Tribunal, Principal Bench, Delhi, based on email representation filed by the Petitioner herein and others.



Kishor N Vaghamshi



Principal Bench, Delhi, vide Order ⁵ dated 03.05.2024, the Hon'ble Tribunal considered it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action and accordingly, constituted a Joint Committee comprising of representatives of Central Pollution Control Board, Gujarat Pollution Control Board and District Magistrate, Bharuch and directed them same to meet within two weeks, undertake visits to the site, look into the grievances of the applicants, associate the applicants and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action.

4. It was further recorded in the said Order that the Respondent No. 2 shall act as a Nodal Agency for coordination and compliance. Vide the said Order, it was further directed that the Registry shall list the matter before the Western Zone Bench of this Tribunal at Pune on 08.07.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case and accordingly, the matter is to be listed on 08.07.2024.
5. The said Order dated 03.05.2024, further directed that the Report by the Joint Committee be filed within two months before the Western Zone Bench of this Tribunal at Pune by email ngt-pune@gov.in preferably in

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6. The Respondent states that the said Order of the Hon'ble NGT Principal Bench, Delhi, was received by GPCB from CPCB, Regional Directorate, Vadodara on 20.05.2024.
7. On 22.05.2024, the Regional Officer- Bharuch, was nominated by GPCB Head Office as a representative of the GPCB for coordination and compliance in the matter.
8. Subsequently, on 27.05.2024, the meeting of joint Committee was convened on 27.05.2024 through hybrid mode and during which, it was decided to hear the grievances of the applicant and carry out industrial visit at M/s. PI Industries Ltd. on 19.06.2024.
9. On 19.06.2024, the constituted Joint Committee met the Applicant at the Circuit House, (VishramGruh), Hambusar @ 15:00 hrs and heard the grievances of the Applicant in detail and subsequently, carried out extensive site visit at M/s PI Industries, vill, Sarod, Jambusar, Bharuch, as per the directions of the Hon'ble NGT.
10. On 22.06.2023, over and above the hearing afforded to the Applicants on 19.06.2024, the Applicants submitted their written representations vide multiple emails to the Hon'ble Dist. Magistrate,



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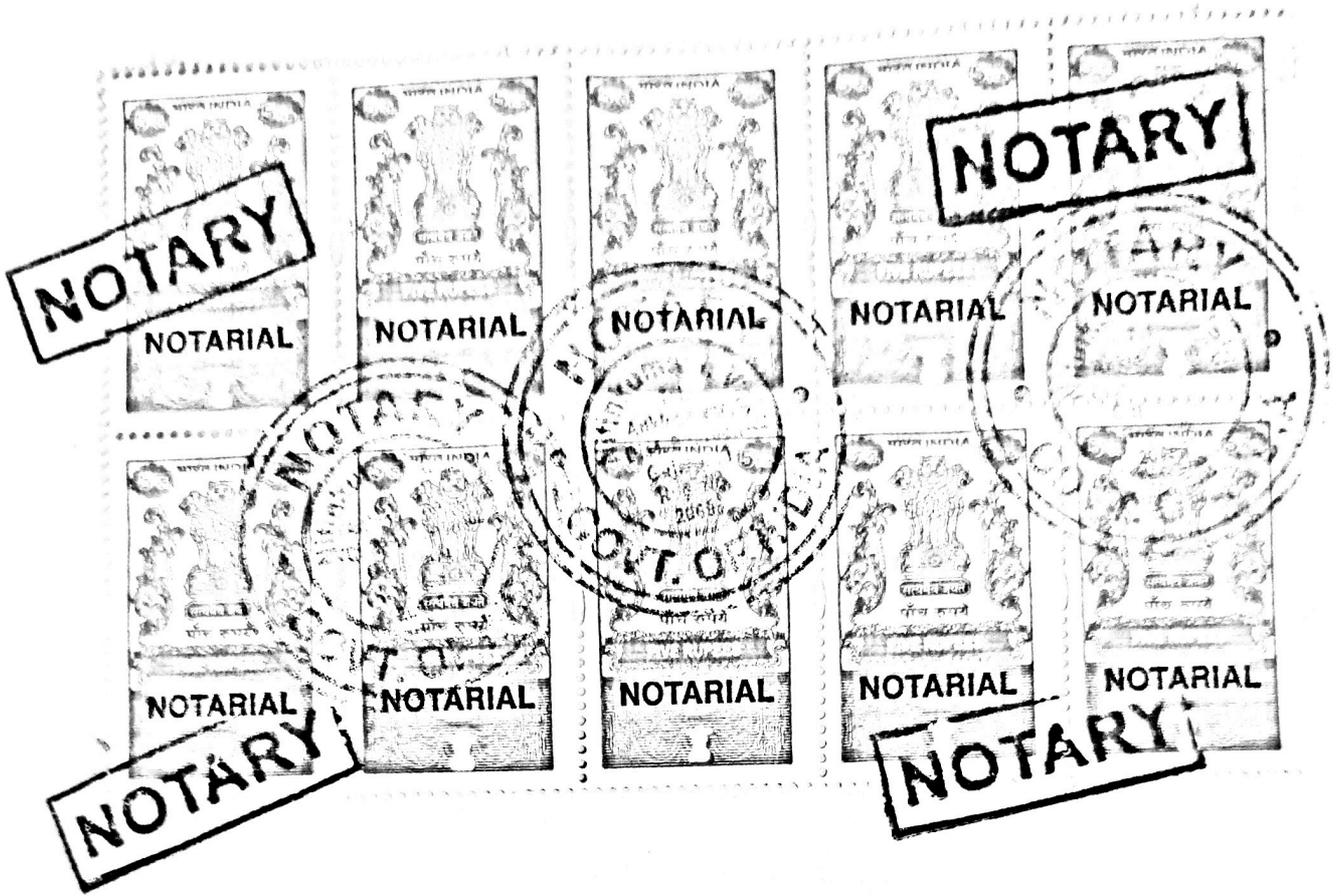
Bharuch and also to the Respondent No. 2, which are extensive and voluminous in nature and the same would require considerable time for the constituted committee to look into.

11. The Respondent states that the committee formed by the Hon'ble NGT vide Order dated 03.05.2024, is at present looking into the detailed and extensive written representations made by the Applicants on 22.06.2024, vide Emails and is in the process of analysing and scrutinising them in the right spirit, in order to prepare a detailed report to be placed before this Hon'ble Tribunal. However, considering the volume of of the representations and the paucity of time, the joint committee formed would not be in a position to place the Report before this Hon'ble Tribunal on 08.07.2024 and thus, by way of this Application, requests this Hon'ble Tribunal to extend the time for filing the Report till 31.07.2024, in the interest of justice.

12. As stated above, in view of the directions passed by the Hon'ble NGT, Principal Bench, Delhi, the joint committee is already formed and is working extensively on the issues, as stated above, however, as the representations are voluminous and require detailed study and scrutiny, the same shall require some considerable time and thus, it is urged that



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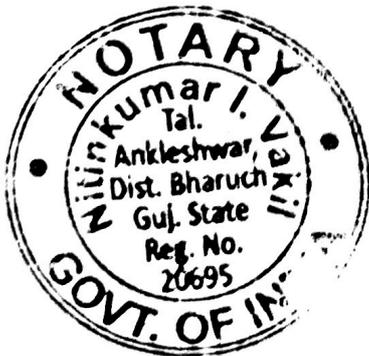


the time be extended till 31.07.2024, in the given set of facts and circumstances.

13. It is most humbly submitted that in the event this Hon'ble Tribunal grants the extension, the same shall enable the joint committee to analyse the representations of the Applicant in true spirit and prepare a detailed report and place the same before this Hon'ble Tribunal, as per the directions of the Hon'ble NGT. Hence, the present Application is being made by the Respondent No. 2, praying that:

- A. This Hon'ble Tribunal be pleased to extend the time to file the Report by the Joint Committee constituted by the Hon'ble NGT, Principal Bench, Delhi, vide Order dated 03.05.2024, till 31.07.2024, in the given set of facts and circumstances and in the interest of justice.
- B. Any other and further relief that this Hon'ble Tribunal deems fit and just be granted in the interest of justice.

Solemnly affirmed at Bahruch on this 4th day of July, 2024.



Reg. Sr. No. 179/2024
 Date:- 4 JULI 2024
 My Commission Expires
 on 8th March 2026

(Signature)
 Regional Office
 Department of C. Board,
 Bharuch

SOLEMNLY AFFIRMED BEFORE ME

(Signature)
 (Nitin Kumar I. Vakil)
 ADVOCATE & NOTARY
 Govt. of India
 Tal. Ankleshwar,
 District Bharuch, Gujarat

(Signature)
**I KNOW THE SIGNATORY WHO
 HAS SIGNED ON MY PRESENCE
 BEFORE NOTARY**